

(SHRI BRAHMA DUTT) : (a) and (b). India has not urged the Bank to offer concessions specifically to Indian consultancy companies, since it is against Bank policy to discriminate either for or against any single member country. It is, however, World Bank policy to encourage and foster the development of domestic consulting firms in borrower countries. The Bank encourages borrowers to employ domestic consulting firms in connection with Bank financed projects where such firms are qualified to perform the work either alone or in combination with foreign firms. The World Bank also stresses that consideration should be given to the use of qualified consultants from other developing countries which may offer some of the advantages of local firms.

**Environment protection movement  
by tribals of Orissa**

3096. PROF. MADHU DANDAVATE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether there is an environmental movement by the tribals against the Bauxite Project of the Bharat Aluminium Company at Gandhamardan in Orissa;

(b) if so, whether the Department of Environment has submitted a report on the subject; and

(c) if so, when will the report be placed on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Concern has been expressed both by the tribals as well as the public against implementation of the project due to apprehensions of environmental and ecological problems.

(b) and (c). A High Level Committee of Experts was constituted by the Government of India to examine the environmental aspects under the Chairmanship of Dr. B. D. Nagchaudhry. The report submitted in January, 1987 is under examination.

**Board of Directors of Gramin Banks**

3097. SHRI M. SUBBA REDDY : Will the Minister of FINANCE be pleased to

state the criteria for appointment of members of Board of Directors of Gramin Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Apart from the Chairman who is appointed by the Central Government, the members of Boards of Directors of Gramin Banks are appointed in accordance with the provisions contained in section 9 of the Regional Rural Banks Act 1976 which provides that the Board of Directors of a Regional Rural Bank shall consist of the Chairman and the following other members namely :

- (a) not more than three directors, to be nominated by the Central Government,
- (b) not more than two directors, to be nominated by the concerned state Government; and
- (c) not more than three directors, to be nominated by the Sponsor Bank.

Two of the three directors nominated by the Central Government are officers : one each from NABARD and Reserve Bank; and the third is a non-official, preferably belonging to the local area having knowledge of agriculture, shall industry or other related fields.

Similarly, of the three directors nominated by the sponsoring bank, two are officials and the third is a non-official normally drawn from the local area.

The State Governments are generally expected to nominate two Officers from the district administration/ Directorate of Institutional Finance/District Rural Development Agency.

**Minimising the delay of projects**

3098. PROF. NARAIN CHAND PARASHAR : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to refer to the reply given to Unstarred Question No. 4019 on 13 September, 1986 regarding delay in completion of projects and state :